

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:4895
ANSWERED ON:24.04.2002
INTERNET TELEPHONY
ANANDRAO ADSUL;DALPAT SINGH PARASTE

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the details of the guidelines issued by the Government to the Internet Service Providers offering internet telephony ;
- (b) whether the Government have taken any steps to improve the quality of voice on internet telephony system; and
- (c) if so, the details thereof ?

Answer

THE MINISTER OF STATE FOR IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SIKADAR)

- (a) Broad Guidelines for issue of permission to offer Internet Telephony Services is at Annexure.
- (b) & (c): Quality of Service (QOS) shall be prescribed fromtime to time by Telecom Regulatory Authority of India (TRAI)/Licensor; however, at present QOS is not prescribed.

ANNEXURE

BROAD GUIDELINES FOR ISSUE OF PERMISSION TO OFFER INTERNET TELEPHONY SERVICES

1. Internet Service Provider(ISP) licensees are permitted within their service area, to offer Internet Telephony Service.
2. The customers of ISPs can avail theservice through their Personal Computers (PC) or other Internet Protocol (IP) based Customer Premises Equipment (CPE) as mentioned below:-
 - a) PC to PC (Both within as well as outside India).
 - b) PC to Telephone (PC in India to Telephone outside India).
 - c) IP based H.323/Session Initiated Protocol (SIP) Terminals in India to similar Terminals both in India and abroad, employing IP addressing scheme of Internet Assigned Numbers Authority (IANA).
3. The addressing scheme will conform to IP Addressing scheme of `IANA`.
4. Quality of Service (QOS) shall be as prescribed from time to time by TRAI/Licensor; however, at present QOS is not prescribed.
5. The tariff for Internet Telephony Service can be fixed by the ISPs.
6. If found necessary at any time during the validity of the ISP license, the licensor reserves the right to impose license fee.
7. Suitable monitoring system is to be set up by ISPs carrying Internet Telephony traffic.
8. ISPs desirous of offering Internet Telephony Services shall be required to sign an Amendment to the ISP license agreement to such effect.
9. The detailed guidelines are available in the Department of Telecom (DOT) website dotindia.com.